### GOVERNMENT OF INDIA MINISTRY OF RAILWAYS

## LOK SABHA UNSTARRED QUESTION No. 59 TO BE ANSWERED ON 07.12.2022

#### **RULES FOR NPS EMPLOYEES**

### 59. SHRI S. VENKATESAN:

Will the Minister of RAILWAYS be pleased to state:

- (a)whether the Rules have been notified for New Pension Scheme (NPS) Employees and if so, the details thereof;
- (b)whether the rules notified for NPS employees including for gratuity by DoPT have not yet been adopted by Railways even after one year; and
- (c)if so, the time by which the same is likely to be notified?

#### ANSWER

# MINISTER OF RAILWAYS, COMMUNICATIONS AND ELECTRONICS & INFORMATION TECHNOLOGY (SHRI ASHWINI VAISHNAW)

- (a): No, Sir.
- (b): Yes, Sir.
- (c): Action for adoption of Central Civil Services (Implementation of National Pension System) Rules, 2021 and Central Civil Services (Payment of Gratuity under National Pension System) Rules, 2021 was initiated and the same were under deliberation in consultation with different Directorates of this Ministry.

However, in the meantime, based on the recommendations of Department Related Parliamentary Standing Committee on Personnel, Public Grievances, Law and Justice to explore the feasibility of integrating pensioners of Railways within the jurisdiction of the DoP&PW by making it a single entity in the matters related to pension and pensioners' welfare, DoP&PW constituted a committee comprising the representatives of Ministry of Railways and DoP&PW for examining the feasibility and for suggesting the modalities of application of the CCS(Pension) Rules, 2021, the CCS(Commutation of Pension) Rules, 1981, the CCS(Extraordinary Pension) Rules, 1939, the CCS (Implementation of NPS) Rules, 2021 and CCS(Payment of Gratuity under NPS) Rules, 2021 to the Railway servants/pensioners/family pensioners.

Further, action on adoption of the notifications will be taken based on the final decision taken on the recommendations of the committee.

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